

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

CP No.37/2003 in
OA No.357/2000

21/3/2003

Heard Shri P.A.Prabhakaran, Counsel for
Applicant.

This CP has been filed on non compliance
of the directions of this Tribunal dated
18/2/2002 in OA 357/2000. The direction given
was that the applicant should be placed in the
eligibility list immediately after Shri
Chandrakant S Bhogle at Sr.No.119 and before
Sr.No.120 Ms.Shirley E Vakrulkar and to hold a
revie DPC to consider the applicant for promotion
as Assistant and if found fit to grant him
promotion from the date his immediate junior was
promoted with all consequential benefits.

Learned counsel for the applicant submits
that the respondents have failed to implement the
aforesaid order. The respondents have delayed
the implementation of the order. The learned
counsel for applicant has also enclosed an order
dated 15/11/2002 whereby certain officials have
been granted second financial upgradation
including the applicant.

However, even in this list, the applicant
has been shown far below Shri Bhogle and
Ms.Vakrulkar.

In view of this position, we find that
prima facie there is Contempt of the orders of
the Tribunal. Issue notice to Shri Padmakar
Mishra, Chief Commissioner of Income Tax, Mumbai.
He may appear either in person or through an
Advocate. In case of compliance, presence of the
proposed contemner shall be dismissed. List the
case for orders on CP on 25/4/2003.


(K.V.SACHIDANANDAN)
MEMBER(J)


(SMT.SHANTA SHAstry)
MEMBER(A)

abp

~~Order No.~~ despatched
to Applicant/Respondent(s)
on 8/4/03
16